

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**OA No. 565/2025**

**IN THE MATTER OF:**

Girish Chandel President and Anr.

..... Applicants

Versus

State of Himachal Pradesh and others

.....Respondents

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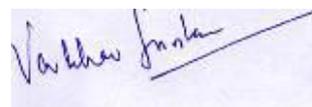
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Respondent No. 3

Dated: 17-02-2026

Place: Mandi

Through Counsel



Vaibhav Srivastava (Advocate)

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**O.A. No. 565/2025**

**IN THE MATTER OF:**

Girish Chandel President and Anr.

.....**Applicants**

**VERSUS**

State of Himachal Pradesh & Ors.

.....**Respondents**

**RESPONSE TO THE ORIGINAL  
APPLICATION ON BEHALF OF  
RESPONDENT NO. 3 i.e. HP STATE  
POLLUTION CONTROL BOARD.**

**MAY IT PLEASE YOUR LORDSHIPS:-**

- 1 That the instant Original Application has been registered by this Hon'ble Tribunal *suo-motu* on the basis of a letter petition sent by the applicants. In the instant letter petition (OA) the residents of RWA Riverdale Colony, Sauli Khad, District Mandi H.P. has raised the issue of illegal muck dumping into River (water body), during the construction of four lane road adjoining Sauli Khad, District Mandi, Himachal Pradesh.

**ATTESTED**

TAPE RAM Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

  
Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

2. That the matter came-up for hearing on 19.11.2025 wherein, following directions were passed:-

*“.....4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Himachal Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of H.P. (2) District Magistrate, Mandi (3) Himachal Pradesh Pollution Control Board (HPPCB) through Member Secretary (4) and National Highway Authority of India through its Chairman who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their replies/responses within one month.*

*6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Shimla, Himachal Pradesh, Central Pollution Control Board (CPCB), HPPCB and District Magistrate, Mandi and direct the same to meet within two weeks, undertake visits to the site,*

**ATTESTED**

TAPE RAM Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

*look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The HPPCB will be the nodal agency for coordination and compliance....”.*

3. That in compliance to the directions passed in the aforesaid order dated 19.11.2025, the site was inspected by the Regional Officer, HPSPCB, Mandi along-with the members of Joint Committee on 08.12.2025. Being ‘Nodal Agency’ for coordination and compliance, the State Board has filed a detailed report dated 31.12.2025, which is on record and considered by the Hon’ble NGT vide order dated 06.01.2026. The submissions made in the report of Joint Committee may also be read as part and parcel of this reply.

4. That it is submitted that Four lane construction as mentioned by the complainant, is a component of the

**ATTESTED** Highway Construction project awarded to M/s Gawar

TAPE BAW Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

Construction Ltd. by the National Highway Authority of India for Construction of 4- Laning with Paved Shoulder of Bijni Mandi Section from KM 202.815 to KM 208.00 of NH-20 ( New 154) ( Design length

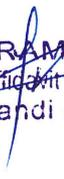
  
Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

5.357 including construction of Twin Tube tunnel for a length of 3.5 KM of Pathankot-Mandi under NH(0) in the Himachal Pradesh on Hybrid Annuity Mode Basis ( Package -VB).The Letter of Award has been issued by the National Highway Authority of India to M/s Gawar Construction Ltd, SF-01, JMD Galleria, Sector 48, Sohna Road, Gurgaon Haryana vide letter dated 16.10.2023 (Copy of letter dated 16.10.2023 is annexed as **Annexure R-3/A**).

5. That the State Board is conducting regular inspections of the concerned road construction site. The site was inspected by the officials of the Regional Office, Mandi on 16.11.2025. Thereafter, the inspection of the site was conducted by the Joint Committee on 08.12.2025, wherein, following violations were observed, which are attributed to the unit i.e. M/s Gawar Construction Ltd.:-

- The Project Contractor has carried out major muck dumping without providing the adequate protection measures at the designated muck dumping site as proposed in the Muck Management Plan. This has resulted in spilling of muck over the retention structures provided by the project proponent, near the river bank,

**ATTESTED**

  
TAPE RAM Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

  
Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

which ultimately may spill into the river during rainy season.

- In addition to the above, designated muck dumping sites located at Village Ardha chainage 182.950 to 183.150 and two non-designated sites, located in between chainage 182.960 to 182.730, have been developed by the proponent, where the muck has been dumped unscientifically and have spilled towards the banks of Beas River. No protection work/measures have been provided at two non-designated sites.

6. That on the basis of violation reported by the Regional Office, HPSPCB, Mandi, a personal hearing was given to the representatives of the unit i.e. M/s Gawar Construction Ltd. by the Member Secretary HPPCB Shimla on 19.01.2026. After hearing the submissions of representatives of the unit and other parties, following directions were issued to the unit:-

- (i) The case shall be processed for imposition of Environmental Compensation amounting to ₹6.00 lakh (at the rate of Rs. 1.00 lakh per site for six sites) for illegal and unscientific muck dumping.

**ATTESTED**

TAPERAJ Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

(ii) The unit shall provide adequate protective measures, including intermediate retaining/protective structures, to prevent further environmental degradation and shall submit a time-bound action plan in this regard within 15 days.

(iii) The Regional Office, Mandi, shall inspect the sites after completion of stipulated timeline and submit its inspection report to this office along with clear recommendations regarding further action, if any, to be initiated against the unit. (Copy of proceedings of personal hearing is attached as **Annexure R-3/B**).

Accordingly, vide letter dated 16.02.2026 (**Annexure R-3/C**), an Environmental Compensation amounting to Rs. 6.00 Lakhs have been imposed upon the unit i.e. M/s Gawar Construction Pvt. Ltd. by the State Board for the aforesaid violation/unscientific muck dumping (at 6 numbers of sites at the rate of Rs. 1.00 Lac for each site).

7. That the site in question was again visited by the Officials of Regional Office, HPSPCB, Mandi on 12.02.2026. During inspection, following observations were made:-

**ATTESTED**  
 TAPE B. M. Advocate  
 Oath & Affidavit Commissioner  
 Mandi (H.P.)

  
 Assistant Environmental Engineer  
 H.P. State Pollution Control Board  
 Regional Office Mandi (H.P.)

- No further muck dumping was observed at these sites and protection works in the form of Gabion wall at the bottom and Reinforced Soil (RS) wall in the intermediate section at designated dumping site was found was under progress.
- The Construction of an intermediate Reinforced Soil wall total length 700 meters (approx.) was under progress. (Photograph showing the Latest status regarding Gabion and Reinforced Soil Wall is annexed as **Annexure R-3/D**).

8. That an Action Plan has been submitted by M/s Gawar Construction Ltd. vide letter dated 11.02.2026 (**Annexure R-3/E**). As per the said Action Plan, the protection works proposed to be done along with present status at these 03 numbers sites (01 number of approved dumping site and 02 numbers of non designated sites) is as under:-

**Near Tunnel Portal-II at Ardha, PO Purani Mandi, Tehsil- Sadar, District-Mandi HP (03 Sites:-**

- The construction of Gabion wall at bottom of approved dumping site is under progress.
- 250 meters RS wall completed and 450 meters is yet to be constructed by the unit.

**ATTESTED**  
 TAPEE GAWAR Advocate  
 Cath & Legal Commissioner  
 Mandi (H.P.)

  
 Assistant Environmental Engineer  
 H.P. State Pollution Control Board  
 Regional Office Mandi (H.P.)

- Gabion wall at bottom of 02 numbers of designated site along with coir mat for protection of muck flow has been constructed.

So, as per Action plan submitted by the Project Authorities and verification done at the concerned site(s) by the State Board, it is submitted that the excavation/hill cutting works at these sites have been completed and no further muck will be dumped at these locations. The work of providing protection measures at these sites is under progress and the unit has submitted time bound action plan with respect to proposed protection measures, the Project site shall be re-inspected time to time in order to verify the compliance status of the Action plan.

9. That it is most humbly submitted that the issues related to constriction of said 4-lane road, pertains to the National Highway Authority of India and calls for their reply. Nonetheless, keeping in view its mandate, the State Board is keeping strict vigil over the site(s) in question and in case of any further violation on the part of unit with respect to Water Act, 1974 and Air Act, 1981 is observed, the regulatory and punitive actions will be taken accordingly.

**ATTESTED**

TAPE RAM Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

  
Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

10. That the present response on behalf of HP State Pollution Control Board i.e. Respondent No. 3, may kindly be taken on record.

Date: 17/02/2025

Place: MANDI

**ATTESTED**

~~TAPES RAM Advocate  
Cath & Jit Ravit Commissioner  
Mandi (H.P.)~~

**RESPONDENT No. 3**

  
Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**O.A. No. 565/2025**

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Girish Chandel President and Anr.

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**VERSUS**

State of Himachal Pradesh & Ors.

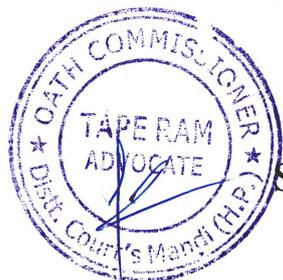
.....**Respondents**

**AFFIDAVIT**

I, Vinay Kumar, son of Sh. Ram Krishan, aged about 38 years, presently, working as Assistant Environmental Engineer, Regional Office, H.P. State Pollution Control Board, Mandi, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under: -

1. That I am duly authorized to file the accompanying response to OA and the same has been drafted at my instance and under my instructions.
2. That the contents of paras 1-10 of response are true and correct to the best of my knowledge,

  
Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)



**ATTESTED**  
Tape Ram Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

derived from official record. No part of it is false and nothing material has been concealed therefrom.

3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief.

Verified at Mandi on 17<sup>th</sup> day of February, 2026.

**ATTESTED**  
TAPE RAM Advocate  
Oath & Affidavit Commissioner  
Mandi (H.P.)

**DEPONENT**

Assistant Environmental Engineer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

Sr. No 439/26  
Declared before me on oath/affirmation  
on the 17 day of 02 2026  
at Mandi by Vijay Kumar  
who was identified by Sh. Vinod Kumar Dehrya  
Who is personally known to me  
Certified that contents of above Affidavit  
are read over & explained to the deponent  
who admitted them to be correct.

I Know personally the deponent  
who has signed in my presence

Cid  
Signature of Identifier

Deponent Vijay Kumar  
Oath Commissioner



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय)  
**National Highways Authority of India**  
(Ministry of Road Transport and Highways)  
जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली - 110 075  
G-5 & 6, Sector-10, Dwarka, New Delhi-110075

दूरभाष / Phone : 91-11-25074100/25074200  
फैक्स / Fax : 91-11-25093507 / 25093514

NHAI/Pathankot-Mandi/Pkg-VB/HAM/HP/2022/RFP/e file 171894

Duplicate  
Date: 16.10.2023

To,

M/s Gawar Construction Ltd.  
SF-01, JMD Galleria  
Sector-48, Sohna Road  
Gurgaon-122001 (HR)  
Email: [gcl@gawar.in](mailto:gcl@gawar.in)

LETTER OF AWARD (LOA)

Sub.: Construction of 4-Laning with Paved Shoulder of Bijni to Mandi Section from existing Km 202.815 to Km 208.000 of NH-20 (New NH-154) (Design Length 5.357 Km) including construction of Twin Tube Tunnel for a length of 3.500 Km of Pathankot-Mandi under NH(O) in Himachal Pradesh on Hybrid Annuity Mode basis (Package-VB)- Letter of Award (LOA)-reg. (UPC: N/08033/02008/HP)

Ref : Your bid for the subject work dated 06.03.2023.

Tender Id : 2022\_NHAI\_131200\_1

Sir,

This has reference to your technical and financial proposal submitted on 06.03.2023 for the above-mentioned project, NHAI hereby accepts your Financial Bid consisting of Bid Project Cost of Rs. 971,99,91,000/- ( Rupees Nine Hundred Seventy One Crores Ninety Ninety Lakhs Ninety One Thousand Only) and declare you as the "Selected Bidder" as per provision of Clause 3.8.1 of RFP Document. The Construction Period is 910 days from the Appointed Date.

2. In accordance with the clause 3.8.4 (RFP-Volume - I), you are hereby requested to confirm your acceptance of this LOA within 7 days of its issue and return the duplicate copy of the LOA duly signed in acknowledgement thereof. Thereafter, you are required to execute the Concession Agreement within 45 days of issue of LOA as per Clause 1.3 (RFP-Volume-I).

Accepted

*Ayaz*

Contd. ...2/-



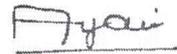
*AR*



3. Further, as per RFP documents, you are required to incorporate a Special Purpose Vehicle solely for the purpose of domiciling the project (the "Concessionaire"). The Concessionaire for due and faithful performance of its obligations during the Construction Period shall furnish a Performance Security by way of an irrevocable and unconditional Bank Guarantee of Rs. 29,15,99,730/- (Rupees Twenty Nine Crore Fifteen Lakh Ninety Nine Thousand and Seven Hundred Thirty only) i.e. 3% of Bid Project Cost (as per Article 9 of RFP Vol-II) within 30 (Thirty) days of the Date of Agreement. The Performance Security shall be valid for a period of one year from Appointed Date.

4. You are required to comply with all the terms and conditions set forth in the RFP documents and subsequent addendums/ corrigendum issued. In case of any default on your part, you shall be liable for action as stated in the RFP Document.

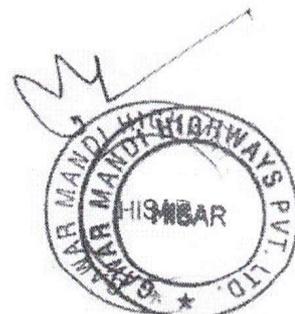
Yours faithfully,



(Asheesh Kumar Jain)  
General Manager (Tech) J&K/HP

Copy to:

- 1. RO Shimla
- 2. PD PIU Palampur





**HP State Pollution Control Board**  
 HIM Parivesh Bhawan, Phase-III, New Shimla-09  
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018



No.PCB/Consent/M/s Gawar Const. Pvt. Ltd. /26- 16328-330 Date: 30/01/2026

### Minutes of the Personal Hearing

**Subject: Personal Hearing of M/s Gawar Construction Company Pvt. Ltd. Village-Khaliar, PO Mandi, Tehsil Sadar, District Mandi HP regarding imposition of Environmental Compensation.**

A personal hearing of M/s Gawar Construction Company Pvt. Ltd., Village Khaliar, PO Mandi, Tehsil Sadar, District Mandi, H.P., regarding various non-compliances of the unit was convened on **19.01.2026 at 01:00 PM** under the Chairmanship of the Worthy Member Secretary in his chamber. The list of officials present during the hearing is enclosed as **Annexure-I**.

At the outset, EE (HO) apprised that the **Regional Officer, HPSPCB, Mandi**, had recommended imposition of **Environmental Compensation amounting to ₹6.00 lakh (₹1.00 lakh per site for six sites)** on the unit on account of **illegal and unscientific muck dumping**, in accordance with the directions of the **Hon'ble National Green Tribunal Order dated 29.07.2023** in the matter titled *Abhishek Rai v/s State of Himachal Pradesh & Ors.*

The Regional Officer, Mandi, further informed that during an inspection conducted on **16.11.2025**, the unit was found to have illegally dumped muck generated from construction activities at the following locations:

- Near **Tunnel Portal-II**, Ardha, PO Purani Mandi, Tehsil Sadar, District Mandi, H.P. (03 sites)
- Near **Tunnel Portal-I**, VPO Bijni, PO Purani Mandi, Tehsil Sadar, District Mandi, H.P. (01 site)
- Near **Power House**, VPO Bijni, PO Purani Mandi, Tehsil Sadar, District Mandi, H.P. (01 site)
- Near **Blasting Site**, VPO Bijni, PO Purani Mandi, Tehsil Sadar, District Mandi, H.P. (01 site)

During the hearing, the representative of the unit admitted lapses on their part with respect to inadequate protective measures. However, the unit expressed its willingness to comply with all directions issued by **HPSPCB** and requested time to construct retaining/protective structures at all the identified sites and to comply with other directions issued by the **Regional Officer, Mandi**.

After detailed deliberations, the following directions were issued to the unit:

- The case shall be processed for **imposition of Environmental Compensation amounting to ₹6.00 lakh** (₹1.00 lakh per site for six sites) for illegal and unscientific muck dumping.
- The unit shall provide **adequate protective measures**, including intermediate retaining/protective structures, to prevent further environmental degradation and shall submit a **time-bound action plan** in this regard within **15 days**.
- The **Regional Office, Mandi**, shall inspect the sites after completion of the stipulated timeline and submit its inspection report to this office along with **clear recommendations regarding further action**, if any, to be initiated against the unit.

The meeting concluded with a vote of thanks to and from the Chair.

Approved by:  
**Member Secretary**

**Copy To:**

1. M/s Gawar Construction Company Pvt. Ltd. Village- Khaliar , PO- Mandi, Tehsil Sadar, District Mandi HP.
2. The Law Officer, HPSPCB for information.
3. The Regional Officer, HPSPCB Mandi for information and submit the compliance report.

  
Environmental Engineer, HQ  
HP State Pollution Control Board





## HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, New Shimla-09  
Phone No. 0177-2673766, 2673020



**Office Order to impose Environmental Compensation upon M/s Gawar Construction Company Pvt. Ltd., Vill- Khaliar, PO Mandi, Tehsil- Sadar, District- Mandi HP as per orders dated 29.07.2013 of Hon'ble NGT in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. for unscientific/ illegal muck dumping.**

Whereas, according to the report received from the Regional Officer, H.P. State Pollution Control Board, Mandi, Distt. Mandi HP vide letter no. PCB/RO/MND/(32)/Illegal Muck Dumping/2023-2326-28 dated 21.11.2025, it has been reported that inspection of the **M/s Gawar Construction Company Pvt. Ltd.** engaged in Rehabilitation and upgradation to 2 Lane with paved shoulder configuration & Strengthening of Padhar to Mandi Section (from 180 Km to 208 Km of NH-154, Pathankot-Mandi under NH(O) in HP under HAM basis), has been carried out by the State Board's officials on **16.11.2025** and following observations have been made during inspection:

- The unit has illegally dumped/ disposed the muck/ debris during the construction work at following locations:
  - i. Near Tunnel Porta-II at Ardha, PO Purani Mandi, Tehsil- Sadar, District- Mandi HP **(03 Sites)**.
  - ii. Near Tunnel Porta-I at VPO Bijni, PO Purani Mandi, Tehsil- Sadar, District- Mandi HP **(01 Site)**.
  - iii. Near power house at VPO Bijni, PO Purani Mandi, Tehsil- Sadar, District- Mandi HP **(01 Site)**.
  - iv. Near Blasting site at VPO Tandru, Tehsil- Sadar, District- Mandi HP **(01 Site)**.

Whereas, in view of the above, the Regional Officer, HPSPCB Mandi recommended to impose Environmental Compensation amounting to Rs. 06 Lakh **(for 6 sites)** @ Rs. 1.0 Lakh per site upon **M/s Gawar Construction Company Pvt. Ltd.**, Vill- Khaliar, PO Mandi, Tehsil- Sadar, District- Mandi HP, as per orders dated 29.07.2013 of Hon'ble NGT in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. for unscientific/ illegal muck dumping.

Whereas, on the recommendations of the RO HPSPCB Mandi, the Committee constituted by the State Board vide office order no. 9441-9463 dated 12.09.2025 for the assessment and evaluation of Environmental Compensation on violators, have recommended to impose Environmental Compensation amounting to **Rs. 6,00,000/- (Rupees Six Lakh) only i.e. Rs. 1.00 Lakh per site** upon **M/s Gawar Construction Company Pvt. Ltd.**, Vill- Khaliar, PO Mandi, Tehsil- Sadar, District- Mandi HP as per directions by the **Hon'ble NGT** vide **Order dated 29.07.2013** in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. for unscientific/ illegal muck dumping.

Whereas, an opportunity of personal hearing was granted to the unit by

the State Board on 19.01.2026 at 01:00 PM, wherein the unit **M/s Gawar Construction Company Pvt. Ltd., Vill- Khaliar, PO Mandi, Tehsil- Sadar, District- Mandi HP**, failed to furnish any satisfactory clarification with respect to the continued environmental damage and violations of the Water (Prevention and Control of Pollution) Act, 1974. Hence, it was decided by the Competent Authority that the "the Head Office, HPSPCB will process the case for imposition of Environmental Compensation amounting to Rs. 6.00 Lakh (Rs. 1.00 lakh per site for six sites) for illegal and unscientific muck dumping.

In view of above and in exercise of power conferred under section 33-A of Water Act, 1974, an Environmental Compensation amounting to **Rs. 6,00,000/- (Rupees Six Lakh) only** is hereby imposed upon **M/s Gawar Construction Company Pvt. Ltd., Vill- Khaliar, PO Mandi, Tehsil- Sadar, District- Mandi HP** as per order passed by the Hon'ble NGT order 29.07.2013 in OA. No. 256 of 2013 titled as Abhishek Rai Vs. State of HO & Ors. Further, the unit is hereby directed to deposit the same in the account of Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c no. 54140100001617 (IFSC Code BARB0NEWSIM) within **07 days**, failing which action under the provisions of Water (Prevention and Control of Pollution) Act, 1974, shall be initiated against you at your own risk & cost.

-Sd-

(Dr. Parveen Chander Gupta)  
Member Secretary  
HP State Pollution Control Board

Endst. No. PCB/ M/s Gawar Const. Comp. Pvt. Ltd./Mandi/ 25-

17381-364

Dated: 16/02/26

Copy forwarded to the following for information, compliance/action and report: -

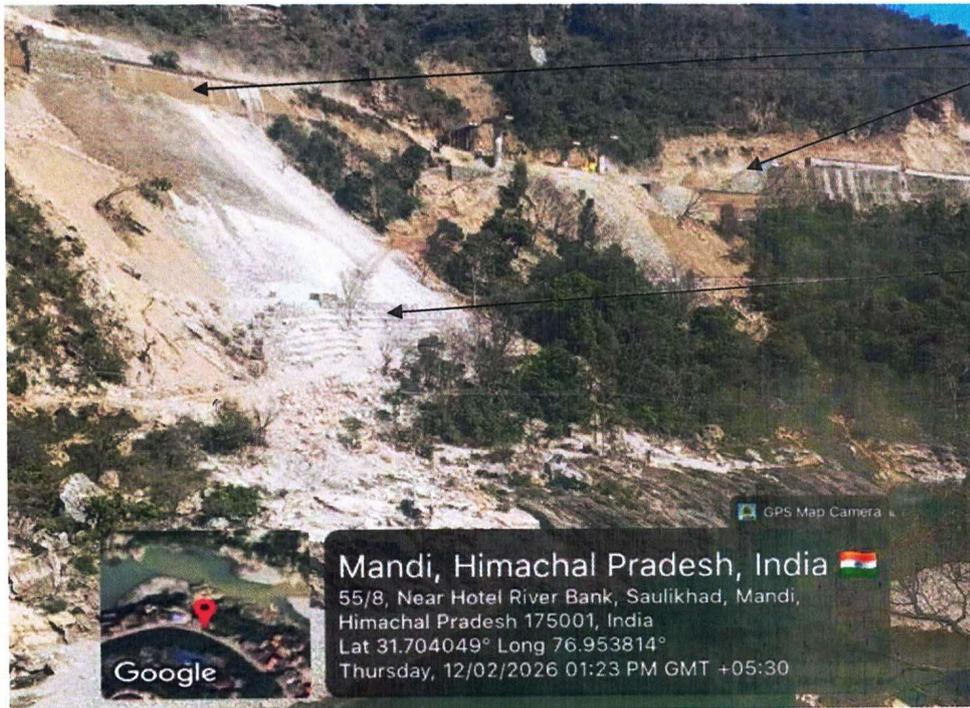
1. **The Regional Officer**, HPSPCB, Mandi, District Mandi, HP for information and immediate compliance of aforesaid orders and to submit the compliance report immediately.
2. **M/s Gawar Construction Company Pvt. Ltd.**, Vill- Khaliar, PO Mandi, Tehsil- Sadar, District- Mandi HP for information and necessary compliance.
3. **The Law Officer**, Legal Division, HPSPCB, HQ Shimla for information and record.
4. Case File.

Signed by

Parveen Chander Gupta

Date: 16-02-2026 12:18:27

(Dr. Parveen Chander Gupta)  
Member Secretary  
HP State Pollution Control Board



**Intermediate Reinforced Soil Wall**

**Gabion Wall at bottom of Dumping site**



**GAWARMANDI**  
Highway Pvt.Ltd.



CIN: U42101HR2023PTC11654

**GAWARMANDI HIGHWAYS PRIVATE LIMITED**

DSS- 378, Sector 16-17, Hisar -125005(Haryana)  
Ph:(01662)246117/250361  
Mob:+917303504555  
Fax:(01662)248885  
E-mail:gcl@gawar.in  
E-Mail:gmhpl.bijni@gmail.com

Ref.No-Gawar/IE/Bijni-Mandi/Tunnel/PKG-5B/2025-26/

Date:11.02.2026

To  
Assistant Engineer  
Pollution Control Board  
Mandi,Himachal Pradesh (H.P.) 175001

**Subject:** Construction of 4- Laning with Paved shoulder of Bijni to Mandi Section from existing Km 202.815 to Km 208.000 of NH-20 (New NH-154) (Design Length 5.357 Km) including construction of Twin Tube Tunnel for a length of 3.500 Km of Pathankot-Mandi under NH (0) in Himachal Pradesh on Hybrid Annuity Mode basis (Package-VB).  
**REG- Submission of Remedial Plan for BIJNI-MANDI PKG-VB.**

Ref.- (i) LOA letter no. NHAI/Pathankot-Mandi/Pkg-VB/HAM/HP/2022 Dated 16.10.2023  
(ii) Concession Agreement Dated 19.11.2023.  
(iii) Appointment Date 18.03.2025

Dear Sir,

With Respect to the above cited subject,we hereby submitting the consolidated remedial measures to be taken with an action plan, budgetary allocation and implementing agency in compliance of hon'ble national green tribunal new delhi order dated 06.01.2026 in original application no. 565/2025.

Please find attached herewith Annexure-A of above-mentioned subject.

Thank you for your time and consideration.

Yours faithfully

For Gawar mandi Highways Private limited.

For Gawar Mandi Highways Pvt. Ltd.

*2. put up on file.* Authorized Signatory

Authorized Signatory  
Encl: i) Annexure-R

*Day*  
11/2/26  
Jo A

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Regd. Office: DSS-378, Sector16-17, Hisar--  
125005(Haryana)Ph:(01662)246117,250361, Fax (01662)248885

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CONSOLIDATED REMEDIAL MEASURES TO BE TAKEN WITH AN ACTION PLAN, BUDGETARY ALLOCATION AND IMPLEMENTING AGENCY IN COMPLIANCE OF HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI ORDER DATED 06.01.2026 IN ORIGINAL APPLICATION NO. 565/2025.

| S.No. | Environmental Issue   | Remedial Measures Proposed  | Time Frame                  | Present Status   |
|-------|---|---|-----------------------------|--|
| 1     | Near Tunnel Portal-II at Ardha, PO Purani Mandi, Tehsil-Sadar, District-Mandi HP (03 Sites).    | Construction of Crate Wall/Gabion protection wall at the bottom and intermediate Reinforced Soil Wall of approx. 700 mtr. length.<br>Slope stabilization by providing Coir- mat<br>Vegetative stabilization   | 30 <sup>th</sup> June 2026  | The construction of Gabion wall at bottom of Approved dumping site is under process and 08 <sup>th</sup> layer of it constructed.<br>250 mtr RS wall completed and 450 mtr is yet to be constructed.<br>Gabion wall at bottom of 02 no. designated site along with coir mat for protection of muck flow. |
| 2.    | RD 183/500: Ropu Naala Bridge.  | Muck was dumped for Temporarily levelled bed for creating levelled surface for Girder casting, which shall be removed after completion of girder launching by 31 <sup>st</sup> , March 2026 and the natural drainage course of the nallah shall be restored to its original profile, ensuring unobstructed flow and compliance with environmental and hydraulic requirements. | 31 <sup>st</sup> March 2026 | Temporary drainage has been constructed and 02 layers gabion wall have been provided. Rest work is under process.  |
| 3     | Near Tunnel Portal-I at VPO Bijni, PO Purani Mandi, Tehsil- Sadar, District-Mandi HP (01 Site). | Construction of Crate Wall/Gabion protection wall/RS wall with proper foundation and drainage provisions Slope stabilization by providing Coir- mat<br>Vegetative stabilization   | 30 <sup>th</sup> June 2026  | Gabion wall work is under process, approx. 24 layers will be constructed and 08 no. layers have already been constructed.<br><br>Rest work is under process  |

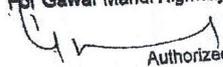
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For Gawar Mandi Highways Pvt. Ltd.

Authorized Signatory

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|   |   |  |                            |   |
|---|---|--|----------------------------|---|
| 4 | Near power house at VPO Bijni, PO Purani Mandi, Tehsil-Sadar, District- Mandi HP (01 Site). | Construction of Crate Wall/Gabion protection wall/RS wall with proper foundation and drainage provisions Slope stabilization by providing Coir- mat Vegetative stabilization | 30 <sup>th</sup> June 2026 | Muck dumping completed.<br>Gabion wall work completed; 04 layers of gabion wall provided.<br><br>Slope stabilization by providing Coir- mat yet to be started.                  |
| 5 | Near Blasting site at VPO Tandu, Tehsil-Sadar, District- Mandi HP 01 Site).                 | Construction of Crate Wall/Gabion protection wall/RS wall with proper foundation and drainage provisions Slope stabilization by providing Coir- mat Vegetative stabilization | 30 <sup>th</sup> June 2026 | Muck dumping completely stopped.<br>Gabion wall work completed; 02 layers of gabion wall provided.<br><br>Slope stabilization by providing Coir- mat the work has been started. |

For Gawar Mandi Highways Pvt. Ltd.  
  
 Authorized Signatory